

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.557/97

Wednesday, this the 23rd day of April, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

KJ Peter,  
Extra Departmental Delivery Agent,  
South Chellanam. - Applicant

By Advocate Mr PV Mohanan

Vs

1. The Post Master General,  
Department of Posts,  
Central Region, Kochi.

2. The Assistant Superintendent of  
Post Offices,  
Kochi Sub Division, Kochi. - Respondents

By Advocate Mr TPM IbrahimKhan, SCGSC

The application having been heard on 23.4.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that though he  
is eligible and qualified to be appointed to the post of  
Extra Departmental Delivery Agent, South Chellanam on which  
post he is now working on a provisional basis, the second  
respondent refuses to consider his candidature on the ground  
that his name has not been sponsored by the Employment  
Exchange. The applicant has therefore prayed that the

respondents may be directed to consider the applicant also for selection to the post of EDDA, South Chellanam. The selection is said to be scheduled to take place on 25.4.97.

2. When the application has came up for hearing, learned counsel for respondents states that in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao and others, reported in (1996) 6 SCC 216, the respondents would consider the candidature of the applicant also provided he makes an application enclosing the necessary certificates before commencement of the selection process.

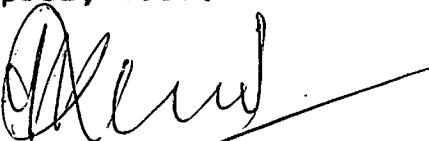
3. In the light of the above submission by the learned counsel for respondents, we dispose of the application with the following directions:

- i) Applicant shall make an application with necessary certificates to the second respondent forthwith i.e. before the scheduled date of the selection, and
- ii) Respondents are directed to finalise the selection only after considering the candidature of the applicant also, if he submits an application as directed in clause (i) above.

4. No costs.

Dated, the 23rd April, 1997.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
AV HARIDASAN  
VICE CHAIRMAN